

(b) The representations generally contained allegations regarding unsatisfactory and inefficient management of the firm. The allegations were examined by the Government and it was considered that the facts revealed did not warrant action under the Industries (Development & Regulation) Act, 1951. The petitioners were informed accordingly. In these circumstances, Government do not contemplate any inquiry under Section 15 of the Industries (Development & Regulation) Act, 1951.

**India Electric Works Limited,  
Calcutta**

**831. Shri Halder:** Will the Minister of Labour and Employment be pleased to state:

(a) the steps taken to safeguard the Provident Fund money of the employees of the India Electric Works Limited, Calcutta;

(b) whether Government are considering any proposal to invoke Section 3 of the Employees Provident Fund Act, 1952 to cover those employees of this concern who are not covered at present under the Employees Provident Fund Scheme; and

(c) if so, by what time these persons will be covered?

**The Parliamentary Secretary to the Minister of Labour and Employment (Shri L. N. Mishra):** (a) Recovery proceedings for realising the provident fund dues amounting to about Rs. 11 lakhs as arrears of land revenue, are in progress. Prosecution has also been launched against the Company for non-payment of these dues.

(b) Government have decided to keep the matter in abeyance till the recovery proceedings stated against (a) have been completed and the amount realised from the Company.

(c) Does not arise.

**Films**

**832. Shri Ram Krishan:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the total number of films produced in India during 1957-58; and

(b) the total number of films given 'U' certificate during the same period?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) There is no control on the production of films in India. It is, therefore, not possible to furnish precise information about the number of films produced in a particular year. However, in the calendar year 1957, the total number of films produced in India and certified for public exhibition by the Central Board of Film Censors under the Cinematograph Act, 1952 was:

|                                       |       |     |
|---------------------------------------|-------|-----|
| 35 mm                                 | Total | 880 |
| Feature. films ..                     |       | 292 |
| Shorts over 2,000 ft. in length ..    |       | 41  |
| Shorts 2000 ft and below in length .. |       | 516 |
| 16 mm                                 |       |     |
| Shorts above 800 ft. in length. 7     |       |     |
| Shorts 800 ft and below in length ..  |       | 24  |
|                                       | Total | 880 |

10 feature films and one trailer were refused certificates of public exhibition by the Board.

(b) 873.

**Sewing Machines**

**883. Shri Ram Krishan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether India has become self-sufficient in manufacturing of sewing machines;

(b) if not, the total number of sewing machines imported during 1957-58 so far; and